Central Administrative Tribunal Principal Bench:New Delhi

OA No. 2047/96

New Delhi, this the 10th day of March, 1997

Hon'ble Dr. Jose P. Verghese, Vice-Chairman (*j)

- 1. Hukum Chand s/o Surat Singh
- 2. Udagar s/o Budhu,
- 3. Ramphal s/o Baru Ram
- 4. Ashok Kumar s/o Hari Ram
- 5. Parsu Ram s/o Ram Asray
- 6. Dhan Ram s/o Ram chander
- Subhash Chand s/o Dharam Pal
- 8. Bachan singh s/o Asha Ram
- 9. Rajbir s/o Chhotey Lal
- 10. Saroj d/o Peer Mal
- 11. Ramnath s/o Mathura Prashad
- 12. Rajmanikam s/o Madurai
- 13. Nirmal singh s/o Swaran Singh
- 14. Jogi Ram s/o Jai Lal
- 15. Baljit singh s/o Chander Singh
- 16. Partosnath s/o Ram Naresh Chainman
- 17. Ramdhari s/o Kashi Ram
- 18. Devi Chand s/o Harphool
- 19. Bodhan Prashad s/o Shankar
- 20. Gopi Ram s/o Piyare lal
- 21. Bahadur s/o Benudhar
- 22. Balbir singh s/o Dulia Ram
- 23. Priya Swami s/o Algen
- 24. Moorti s/o Sutlingam
- 25. Smt. Kumari s/o Ratha
- 26. Smt. Pangodi d/o Angamuttoo
- 27. Krishnan s/o Lakhu Ŕam
- 28. Uday Shan s/o Bhola Ram
- 29. Sobaran Singh s/o Phool Chand
- 30. Giani Ram s/o Sibba
- 31. Gopal s/o Hagroo
- 32. Balbir Singh s/o Gopi Ram
- 33. Smt. Bhapai d/o Gaini Ram
- All c/o I.O.W.(C), Panipat

.....Applicants

(By Advocate Shri B.S.Mainee)

Versus

- General Manager,
 Northern Railway, Baroda House,
 New Delhi.
- The Chief Administrative Officer, (Construction), Northern Railway, Kashmere Gate, Delhi.
- 3. The Divisional Railway Manager, Northern Railway, State Entry Road, New Delhi. ...Respondents

(By Advocate Shri P.S.Mahendru)



ORDER (Oral)

The petitioners in this OA seek rights under the Regularisation of Casual Labourers Scheme formulated by the respondents. Relief sought in these applications is that the respondents shall hold the screening of the petitioners in accordance with the said Scheme and if found eligible they shall regularise the petitioners' services as casual labourers. The respondents had taken time with an expectation that screening will be completed within four weeks but the respondents are on the job and they may require another four weeks to complete the process.

2. The respondents are directed to screen all the petitioners involved in this OA and intimate the result thereof to the learned counsel appearing on

behalf of the applicants within one week.

3. In view of the above directions, no further order is required from this court. It is clarified that in the event—the applicants—are—found—fit—while screening, all the consequetial—benefits—under the Scheme shall—be given to them. This OA are disposed of accordingly. There shall be no order as to costs.

(Dr. Jose VP. Verghese)

Vice-Chairman (J)